

National Company Law Tribunal

Allahabad Bench

CP NO. 40/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE COMPANY: M/S TV 18 Broadcast Ltd v/s Maharashtra Infrastructure & Professional Services  
SECTION OF THE COMPANIES ACT: U/S 433/434

| <u>Sl. NO.</u> | <u>Name</u>  | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|--------------|--------------------|-----------------------|------------------|
| 1.             | Himanshu Rai | Advocate           | Pet.                  | H. Rai           |
| 2.             |              |                    |                       |                  |

CP NO.40/2016

Sh. Himanshu Rai, Advocate for the petitioner company. Sh. Dharendra Kumar, proxy for the OL. The OL is not present today.

The petitioner counsel informs such that a copy of the present petition alongwith notice have been served to the office of OL for a purpose of filing RDs affidavit and report of the ROC on behalf of the Central Government. The petitioner counsel also seeks liberty to file an affidavit of service. The liberty is granted. Meanwhile, the Regional Director to file its representation affidavit in the matter.

The matter be listed on 7<sup>th</sup> September, 2017.

Dated:23.08.2017

Typed by:  
Kavya Prakash

Sd \_\_\_\_\_  
Sri H.P. Chaturvedi, Member (Judicial)